भारत का राजपत्र

The Gazette of India

सी.जी.-डी.एल.-अ.-24082021-229199
CG-DL-E-24082021-229199

असाधारण
EXTRAORDINARY
भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

प्रकाशित से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 3174]
नई दिल्ली, मंगलवार, अगस्त 24, 2021/भाद्र 2, 1943
No. 3174]
NEW DELHI, TUESDAY, AUGUST 24, 2021/BHADRA 2, 1943

वाणिज्य एवं उद्योग मंत्रालय
(वाणिज्य सिपाही)
(विदेश व्यापार महानिदेशालय)
अधिसूचना

नई दिल्ली, 24 अगस्त, 2021

सं. 20/2015—2020

विषय:-आईटीसी (एचएस०) 2017, अनुसूची—I (आयात नीति) की आयात नीति अनुसूची—I (आयात) के संबंध में सामान्य टिप्पणियों के पैरा 6(ख) के प्रावधान की प्रयोजनता में छूट।

का.अ. 3464(अ)—क्रांड और डी—ऑयल्ड जीएम सोया कंक (केवल निजीव जीव) के आयात के संबंध में निम्नलिखित सूचनाएं प्राप्त हुई हैं:

1. (i) विनिमय 27.07.2021 के अ.श. सं. आर—43011/2/2021—एनआईएम_ डीएमके के द्वारा, मस्तिष्कपालन, पशुपालन और डेक्सरी मंत्रालय ने विनिमय 31 अक्टूबर, 2021 तक का इससे पहले 12 लाख मीट्रिक टन क्रांड और डी—ऑयल्ड जीएम सोया कंक (निजीव जीव) के आयात की अनुमति देने के लिए पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय की अनुमति/अनुमोदन मंगँगा।

(ii) उपर्युक्त के जवाब में, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय ने विनिमय 06.08.2021 के कार्यालय ज्ञापन द्वारा स्पष्ट किया है कि, "यूंकि सोया डी—ऑयल्ड और क्रांड (डीएमके) कंक में कोई जीवित परिवर्तित जीव नहीं है, इस मंत्रालय का पर्यावरणीय दृष्टिकोण से सोया कंक के आयात पर कोई गहन सितार एवं आपत्ति नहीं है।

4717 GI/2021

(1)
MINISTRY OF COMMERCE AND INDUSTRY

(Department of Commerce)

(DIRECTORATE GENERAL OF FOREIGN TRADE)

NOTIFICATION

New Delhi, the 24th August, 2021

No. 20/2015-2020

Subject: Relaxation in applicability of provision in Para 6 (b) of General Notes Regarding Import Policy Schedule – I (Imports) of the ITC(HS) 2017, Schedule – I (Import Policy).

S.O. 3464(E).—The following communications have been received regarding the import of crushed and de-oiled GM soya cake (Non-living organism only):

1 (i) Vide DO No. R-43011/2/2021-Anim_Dadf dated 27.7.2021, Ministry of Fisheries, Animal Husbandry & Dairying sought permission/approval of MOEF&CC for allowing import of 12 Lakh MT crushed and de-oiled GM soya cake (Non-living organism) upto 31st October 2021, or earlier;

(ii) vide DO No. R-300/1/2015-Trade, dated 24.7.2015, the Ministry of Commerce, Industry & Textiles sought relaxation in para 6(b) of General Note (Para 1C of Schedule – I) of the ITC (HS) 2017, relates to the import of de-oiled and crushed GM soya cake (Non-living organism) to India.

(iii) vide DO No. R-300/1/2015-Trade, dated 24.7.2015, Ministry of Commerce, Industry & Textiles sought relaxation in para 6(b) of General Note (Para 1C of Schedule – I) of the ITC (HS) 2017, relates to the import of de-oiled and crushed GM soya cake (Non-living organism) to India.

(iv) vide DO No. R-300/1/2015-Trade, dated 24.7.2015, the Ministry of Commerce, Industry & Textiles sought relaxation in para 6(b) of General Note (Para 1C of Schedule – I) of the ITC (HS) 2017, relates to the import of de-oiled and crushed GM soya cake (Non-living organism) to India.

(v) vide DO No. R-300/1/2015-Trade, dated 24.7.2015, Ministry of Commerce, Industry & Textiles sought relaxation in para 6(b) of General Note (Para 1C of Schedule – I) of the ITC (HS) 2017, relates to the import of de-oiled and crushed GM soya cake (Non-living organism) to India.

(vi) vide DO No. R-300/1/2015-Trade, dated 24.7.2015, the Ministry of Commerce, Industry & Textiles sought relaxation in para 6(b) of General Note (Para 1C of Schedule – I) of the ITC (HS) 2017, relates to the import of de-oiled and crushed GM soya cake (Non-living organism) to India.

(vii) vide DO No. R-300/1/2015-Trade, dated 24.7.2015, Ministry of Commerce, Industry & Textiles sought relaxation in para 6(b) of General Note (Para 1C of Schedule – I) of the ITC (HS) 2017, relates to the import of de-oiled and crushed GM soya cake (Non-living organism) to India.

(viii) vide DO No. R-300/1/2015-Trade, dated 24.7.2015, the Ministry of Commerce, Industry & Textiles sought relaxation in para 6(b) of General Note (Para 1C of Schedule – I) of the ITC (HS) 2017, relates to the import of de-oiled and crushed GM soya cake (Non-living organism) to India.

(ix) vide DO No. R-300/1/2015-Trade, dated 24.7.2015, Ministry of Commerce, Industry & Textiles sought relaxation in para 6(b) of General Note (Para 1C of Schedule – I) of the ITC (HS) 2017, relates to the import of de-oiled and crushed GM soya cake (Non-living organism) to India.

(x) vide DO No. R-300/1/2015-Trade, dated 24.7.2015, the Ministry of Commerce, Industry & Textiles sought relaxation in para 6(b) of General Note (Para 1C of Schedule – I) of the ITC (HS) 2017, relates to the import of de-oiled and crushed GM soya cake (Non-living organism) to India.

(xi) vide DO No. R-300/1/2015-Trade, dated 24.7.2015, Ministry of Commerce, Industry & Textiles sought relaxation in para 6(b) of General Note (Para 1C of Schedule – I) of the ITC (HS) 2017, relates to the import of de-oiled and crushed GM soya cake (Non-living organism) to India.

(xii) vide DO No. R-300/1/2015-Trade, dated 24.7.2015, the Ministry of Commerce, Industry & Textiles sought relaxation in para 6(b) of General Note (Para 1C of Schedule – I) of the ITC (HS) 2017, relates to the import of de-oiled and crushed GM soya cake (Non-living organism) to India.

(xiii) vide DO No. R-300/1/2015-Trade, dated 24.7.2015, Ministry of Commerce, Industry & Textiles sought relaxation in para 6(b) of General Note (Para 1C of Schedule – I) of the ITC (HS) 2017, relates to the import of de-oiled and crushed GM soya cake (Non-living organism) to India.

(xiv) vide DO No. R-300/1/2015-Trade, dated 24.7.2015, the Ministry of Commerce, Industry & Textiles sought relaxation in para 6(b) of General Note (Para 1C of Schedule – I) of the ITC (HS) 2017, relates to the import of de-oiled and crushed GM soya cake (Non-living organism) to India.

(xv) vide DO No. R-300/1/2015-Trade, dated 24.7.2015, Ministry of Commerce, Industry & Textiles sought relaxation in para 6(b) of General Note (Para 1C of Schedule – I) of the ITC (HS) 2017, relates to the import of de-oiled and crushed GM soya cake (Non-living organism) to India.

(xvi) vide DO No. R-300/1/2015-Trade, dated 24.7.2015, the Ministry of Commerce, Industry & Textiles sought relaxation in para 6(b) of General Note (Para 1C of Schedule – I) of the ITC (HS) 2017, relates to the import of de-oiled and crushed GM soya cake (Non-living organism) to India.

(xvii) vide DO No. R-300/1/2015-Trade, dated 24.7.2015, Ministry of Commerce, Industry & Textiles sought relaxation in para 6(b) of General Note (Para 1C of Schedule – I) of the ITC (HS) 2017, relates to the import of de-oiled and crushed GM soya cake (Non-living organism) to India.

(xviii) vide DO No. R-300/1/2015-Trade, dated 24.7.2015, the Ministry of Commerce, Industry & Textiles sought relaxation in para 6(b) of General Note (Para 1C of Schedule – I) of the ITC (HS) 2017, relates to the import of de-oiled and crushed GM soya cake (Non-living organism) to India.

(xix) vide DO No. R-300/1/2015-Trade, dated 24.7.2015, Ministry of Commerce, Industry & Textiles sought relaxation in para 6(b) of General Note (Para 1C of Schedule – I) of the ITC (HS) 2017, relates to the import of de-oiled and crushed GM soya cake (Non-living organism) to India.

(xx) vide DO No. R-300/1/2015-Trade, dated 24.7.2015, the Ministry of Commerce, Industry & Textiles sought relaxation in para 6(b) of General Note (Para 1C of Schedule – I) of the ITC (HS) 2017, relates to the import of de-oiled and crushed GM soya cake (Non-living organism) to India.

(XXI) vide DO No. R-300/1/2015-Trade, dated 24.7.2015, Ministry of Commerce, Industry & Textiles sought relaxation in para 6(b) of General Note (Para 1C of Schedule – I) of the ITC (HS) 2017, relates to the import of de-oiled and crushed GM soya cake (Non-living organism) to India.
(ii) In response to the above, MOEF vide OM dated 6.8.2021, has clarified that, "Since soya de-oiled and crushed (DOC) cake does not contain any living modified organism, this Ministry has no concerns and no objection for import of soya cakes from environmental angle";

(iii) DoCA vide F. No. M-1/1/2020-PMC dated 16.8.2021 and Corrigendum dated 16.8.2021 has conveyed the approval of the Competent Authority to facilitate the import of 12 Lakh ton of GM soya de-oiled cake; and

(iv) DAHD vide letter dated 19.8.2021 has communicated those imports may be facilitated at 2 ports namely, Nhava Sheva (sea port) and Petrapole border (land port);

2. Therefore, in exercise of powers conferred by Section 3 read with Section 5 of FT(D&R) Act, 1992 and paragraph 1.02 and 2.01 of the Foreign Trade Policy, 2015-2020, as amended from time to time, the Central Government hereby relaxes the provision in Para 6 of General Notes Regarding Import Policy, Schedule – I (Imports) of the ITC(HS), 2017.

3. Accordingly, Condition No. 6 (b) of General Notes Regarding Import Policy Schedule -I (Imports) of the ITC (HS) 2017 will not apply to the import of 12 Lakh Metric ton of crushed and de-oiled GM soya cake (only Non-living organism) under ITC HS codes 23040020 and 23040030 till 31st October, 2021 or until further orders, whichever is earlier, only from Nhava Sheva (INNSA1) port and LCS Petrapole (INPTPB).

4. Strict monitoring of import quantity of the above items through the designated ports shall be carried out by CBIC through the customs authorities at the respective ports to ensure that the quantity of 12 lakh Metric ton is not breached.

**Effect of the Notification:** Application of provision as in Condition 6(b) of General Notes Regarding Import Policy Schedule – I (Imports) of the ITC (HS) 2017 is relaxed to allow imports of 12 Lakh Metric ton of crushed and de-oiled GM soya cake (only Non-living organism) under ITC HS codes 23040020 and 23040030 from Nhava Sheva (INNSA1) port and LCS Petrapole (INPTPB), till 31st October, 2021 or until further orders, whichever is earlier.

This issues with the approval of the Minister of Commerce & Industry.


AMIT YADAV, Dir. Genl. of Foreign Trade & Ex- officio Addl. Secy.